

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

MISCELLANEOUS APPLICATION No.369/2020
IN
ORIGINAL APPLICATION No.430/2017

Date of Decision: 13th January, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Neelima S. Kadam, Age-52 years, Personal Assistant, DAE,
Rat 2/22, Mistry Nagar, Shri Panduranga Naik Road,
Shivaji Park, Mumbai 400 016. - **Applicant**

(By Advocate Shri Vicky Nagrani)

Versus

1. Union of India, Department of Atomic Energy,
Through Chairman (Atomic Energy Commission)
& Secretary DAE, Government of India,
Anushakti Bhavan, C.S.M. Marg, Mumbai 400 001.
2. Under Secretary (Admin)
Department of Atomic Energy, Anushakti Bhavan,
C.S.M. Marg, Mumbai 400 001.
3. Joint Secretary (AA)
Department of Atomic Energy, Anushakti Bhavan,
C.S.M. Marg, Mumbai 400 001. - **Respondents**

(By Advocate Shri B.K. Ashok)

ORDER (ORAL)
Per : Ravinder Kaur, Member (J)

Present:

Advocate Shri Vicky Nagrani for the
applicant. Advocate Shri B.K. Ashok for the
respondents.

2. MA No.369/2020 has been filed by the
applicant seeking early hearing of the matter.

Since the case has been taken up for hearing,
this MA stands disposed of.

3. Under the instructions of the applicant, Shri Nagrani seeks permission to withdraw the present OA.

4. In view of the above statement of Shri Nagrani, the Original application is dismissed as withdrawn. No order as to costs.

(Ravinder Kaur)
Member (Judicial)

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(Dr. Bhagwan Sahai)
Member (Administrative)

JD
22/01/21